CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH, JODHPUR

ORIGINAL APPLICATION NO. 104/2007

DATE OF ORDER: 17.05.2007

CORAM:

HON'BLE MR. TARSEM LAL, ADMINISTRATIVE MEMBER

I.B. Duggal S/o Late Shri D.P. Duggal, aged about 52 years, by caste Duggal, working as Commander Works Engineer (Airforce) Bikaner, r/o Airforce area, Bikaner.

...Applicant.

Mr. Manoj Bhandari, counsel for applicant.

VERSUS

- 1. The Union of India through the Secretary, Ministry of Defence, Raksha Bhawan, New Delhi.
- 2. Engineering in Chief, Integrated HQ of MOD (MES), Army, DHQ, Kashmir House, PO, New Delhi 110011.
- 3. The Director General (Personnel), Engineering in Chief Branch, Integrated HQ of MOD (MES), Army HQ, DHQ, Kashmir House, PO New Delhi 110011.

.....Respondents.

ORDER [per Hon'ble Mr. Tarsem Lal, Administrative Member]

Mr. I.B. Duggal S/o Late Shri D.P. Duggal, the applicant, posted as Commander Works Engineer (Air Force), Bikaner has filed this Original Application No. 104/2007 against the impugned transfer order dated 07 May 2007 (Annexure A/1) issued by the Director General (Personnel) Engineer-in-Chief Branch, Integrated HQ of MOD (Army), DHQ PO, New Delhi – 110011.

The applicant has requested that he had submitted his

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representation dated 27th February, 2007 (Annexure A/3) for considering his posting to Chandigarh, Bhatinda or Jalandhar. The applicant has pleaded that no reply to his representation dated 27th February,2007 (Annexure A/3) has been received so far. Meanwhile, transfer order dated 07 May 2007 (Annexure A/1) has been issued under which he has been posted from CWE (AF), Bikaner to CE (A&N), Port Blair. The applicant has requested that he has been a patient of Asthma from childhood and the environment/climate coastal area does not suit him, therefore, he again put up his representation dated 8th May 2007 (Annexure A/5) on receipt of the transfer order.

The applicant has stated that under the transfer order dated 07 May 2007 (Annexure A/1) issued by the Director General (Personnel) Engineer-in-Chief Branch, Integrated HQ of MOD (Army), DHQ PO, New Delhi – 110011 that the applicant has been posted to one of the hard stations. Therefore, he has requested vide his representation dated 8th May 2007 (Annexure A/5) that he may be posted to Shillong where vacancy exists,, which is also a notified hard tenure station as per existing policy. No reply to the above representation has also been received so far whereas a movement order dated 09 May 2007 (Annexure A/2) has already been issued.

The applicant has requested that he may be retained on its present posting at Bikaner till the final decision is taken on his



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representation dated 08th May 2007 (Annexure A/5) by the Engineer-in-Chief, Integrated HQ of MOD (Army) Kashmir House DHQ PO, New Delhi – 110011.

In view of the position stated above, the respondents are directed that the applicant be retained at Bikaner till a final decision is taken by the Competent Authority on representation dated 08th May 2007 (Annexure A/5). The said representation may be considered appropriately by Competent Authority taking into account all the relevant facts explained by the individual. It is further directed the respondents shall take a final decision on the said representation within a period of four weeks from the date of receipt of a copy of this order. The Original Application stands disposed of accordingly.

> (Tarsem Lal) Administrative Member

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raft II and III destroyed in my presence on a 3-6-14 under the supervision of section officer (J) as per order dated 36-13-14

Section officer (Record